

ITEM NO.10

IN COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 29859/2008
(Arising out of impugned final judgment and order dated 07/11/2008
in FA No. 2/1979 passed by the High Court of Judicature at
Allahabad)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) & ORS.

Respondent(s)

(Office Report on Default)

Date : 16/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBERS]

For Petitioner(s) Mr. Anil Kumar Mishra, Adv.

For Respondent(s) Ms. Abha R. Sharma, Adv.

Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed for, learned counsel for the petitioner is
granted four weeks' time to cure the defects as pointed out by
the Registry.

(LAYA RAWAT)

(TAPAN KUMAR CHAKRABORTY)

SR.P.A.

COURT MASTER